

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

Original Application No. 666 of 2018  
[Earlier O.A. No. 451/2018]

WITH

Original Application No. 835 of 2018

WITH

Original Application No. 860 of 2018

**IN THE MATTER OF:**

SMT. GANGA LALWANI

... APPLICANT

Versus

UNION OF INDIA & ORS.

... RESPONDENTS

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Filed by:



[A.P. Saini]  
Joint Director (Agri.)  
Development Department  
Govt. of NCT of Delhi

New Delhi

Dated:

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**STATUS REPORT OF GOVT. OF NCT OF DELHI IN PURSUANCE  
OF ORDER DATED 05.07.2019 OF THIS HON'BLE TRIBUNAL**

The afore-said matter relate to air pollution caused on account of crop burning. This Hon'ble Tribunal vide its Order dated 05.07.2019, was pleased to pass various directions. In para 7 of the said Order, this Hon'ble Tribunal, *inter-alia*, directed,

“... The concerned States may also file their respective progress reports which may include the strategies and proposed action plan proposed to be employed to tackle the problem in the current year ...”

Copy of the said Order dated 05.07.2019 is being annexed hereto and marked as **Annexure-I**.

In pursuance to the aforesaid direction, the following progress report including the proposed annual action plan for the period 2019 – 20 is being submitted:

1. The total area of Delhi is 1,47,487 Hact. i.e. 1483 Sq. K.M, out of which area under agriculture is 29,000 Hact., as per Agriculture Census 2015.



2. The following crops grown broadly in different seasons

(A) Kharif crops, namely, Paddy, Bajra, Jowar:

S.No.	Name of Crop	Area (Hact.)	Sowing Month	Harvesting Month
1.	Paddy	5854	Nursery preparation 1 <sup>st</sup> week of June, transplanting 1 <sup>st</sup> July to 15 <sup>th</sup> July	15 October to 15 November
2.	Bajra	1482	1 <sup>st</sup> July to 15 <sup>th</sup> July	1 <sup>st</sup> October to 31 <sup>st</sup> October
3.	Jowar (fodder use)	3161	1 <sup>st</sup> May to 15 <sup>th</sup> July	Upto September

(B) Rabi crops i.e. Wheat and mustard

S.No.	Name of Crop	Area (Hact.)	Sowing Month	Harvesting Month
1.	Wheat	19350	1 <sup>st</sup> November to 15 <sup>th</sup> December	1 <sup>st</sup> April to 15 <sup>th</sup> May
2.	Mustard	3593	1 <sup>st</sup> October to 15 <sup>th</sup> October	15 <sup>th</sup> March to 15 <sup>th</sup> April

3. As noted by this Hon'ble Tribunal in para 3 of the above Order dated 05.07.2019, the Ministry of Agriculture & Farmers Welfare, Govt. of India has launched a Central Sector Scheme namely "Promotion of Agricultural Mechanization for In-situ management of crop residue in NCT of Delhi" for the period from 2018-19 to 2019-20. The Agriculture Unit of Development Department has adopted the said Central Sector Scheme for its implementation in NCT of Delhi. Under this scheme, the following various agricultural implements and machineries are proposed to be provided to the farmers of NCT of Delhi for management / to prevent crop residue burning on 50% subsidy to the individual farmers and 80% subsidy to a community or a group of farmers.:

1. Super Straw Management System (Super SMS) to be attached with combine Harvester.
2. Happy Seeder.
3. Paddy Straw Chopper / Shredder/ Mulcher.
4. Shrub Master / Cutter-cum-spreader.

5. Reversible M.B. Plough.
6. Rotary Slasher.
7. Zero till drill.
8. Rotavator.

The State Level Executive Committee and the District Level Executive Committee have already been constituted / formed. The Govt. of India, Ministry of Agriculture has selected / identified 273 nos. firms for supply of implements / machinery and their rates. The Proposed Action Plan for the year 2019-20 has been prepared and copy of the same has been sent to the Ministry of Agriculture, Govt. of India on 08/08/2019 for approval. The transfer of funds from Govt. of India is awaited. Copy of the said letter dated 08.08.2019 and the Proposed Action Plan enclosed therewith are annexed hereto and marked as **Annexure-II**.

4. Furthermore, activities / Training programmes were organized by the Agriculture Department for the farmers on prohibition of stubble burning / use of alternate strategies

The training programmes for the farmers are organized at their villages to disseminate technical knowhow about the recent techniques of agriculture, seasonal crops, judicious use of Insecticides, Pesticides & Soil Health and INM Management which includes publicity about crop residue management prohibition of stubble burning are as under:-

S.No.	Year	No. of training-cum-awareness program on Prohibition of Stubble Burning	No. of participants/farmers
1.	2017-18	20 nos.	975
2.	2018-19	20 nos.	918
3.	2019-20	The proposal proposed for the year 2019-20 has been approved by the Finance Deptt, GNCTD. The process for implementation is in process.	

The Development Department has been issuing various advisories to all the District Magistrates to prevent stubble burning / crop residue burning from time to time vide communications dated

04/10/2017, 17/11/2017, 12/04/2018 and lastly on 19/08/2019, copies whereof are annexed hereto and marked as **Annexure-III (Colly)**.

In addition to the above, the Krishi Vigyan Kendra, Ujwa, New Delhi-110073 has organized two training-cum-awareness program with the campaign not to burn stubble / crop residue on 28/08/2018 and 11/10/2018 at KVK, Ujwa and Tigipur village respectively.

5. As regards data on incidents of stubble burning reported Delhi 2017, 2018, 2019 is concerned, it is stated that no incidents of stubble burning /crop residue burning have been reported during the years 2017, 2018, 2019 as reported by the Revenue Department, Govt. of NCT of Delhi and Extension Officer (Agri.) of Agriculture Wing of Development Department, Govt. of NCT of Delhi.



[A.P. Saini]  
Joint Director (Agri.)  
Development Department  
Govt. of NCT of Delhi

New Delhi

Dated:

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 666/2018  
(Earlier O.A.No.451/2018)

WITH

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Smt. Ganga Lalwani

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

WITH

News item published in "Indian Express" Authored by Mallica Joshi  
Titled "All fiddle as crop stubble burns, farmers say solutions out of  
reach"

WITH

News item published in "The Times of India" Authored by Jasjeev.  
Gandhiok Titled "Day after Dussehra, air quality dives, slight haze  
over city"

Date of hearing: 05.07.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):

For Respondent (s):

Mr. Ardhendumauli Kr. Prasad, Mr. Shashank  
Saxena, Advocates for Ministry of Agriculture  
Mr. Ajay Jain, Advocate for GNCT Delhi

**ORDER**

1. The issue for consideration is the remedial action against air pollution caused by crop burning. It is reported that 25%-30% contribution to the air pollution in the NCR is caused by burning of crops in the

States of Punjab, Haryana, Uttar Pradesh and Delhi. The reason for burning of crop residue is that the time available for sowing next crop in October-November, after harvesting of the paddy crop is too less and burning of crop is a shortcut which enables the farmers to make the field ready for next sowing faster. The matter has been considered by this Tribunal on various dates. The view of experts is that *in-situ* management of the crop residue is beneficial to the soil organisms and has nutrient value. This benefit is ignored either on account of ignorance or on account of curiosity to sow the next crop at the earliest. The paddy crop residue is not useful as fodder on account of silica content. As per the newspaper reports, 15,000 deaths took place in the year 2016 in the NCR on account of air pollution which required exploring measures for controlling the air pollution.

2. This Tribunal passed an order on 10.12.2015 in O.A No. 118/2013, *Vikrant Kumar Tongad v. Environment Pollution (Prevention and Control Authority) & Ors.*, requiring the Ministry of Agriculture to take necessary steps in the matter including making the equipments available to the farmers for managing the crop residue. Further orders have been passed on 23.07.2018 in the subject of proper implementation of the scheme for supply of relevant machines in time and also training and awareness programmes for successful management of the crop residue. The Tribunal also held interaction with the Chief Secretaries of the concerned States. Finally, on 15.11.2018, the matter was exhaustively reviewed. The Tribunal noted that the Central Government had released a sum of Rs. 577.11 crores under the 'Crop Residue Management Scheme' which resulted in reduction of crop burning to the extent of 12.39%. The Tribunal also noted that a Committee was constituted by the Ministry of

Agriculture having representative of the Government of India and the concerned States to examine various aspects of the matter, including alternative crops, alternative uses of the crop residue and effectiveness of the schemes to prevent crop burning. The Tribunal noted that multi-pronged approach will be required including the Information, Education and Communication (IEC) activities and employing appropriate management strategies. It was also noted that incentives for free electricity for dealing with the prevention of crop burning, better monitoring mechanisms were being considered. The Tribunal directed the Ministry of Agriculture to continue to monitor the steps and furnish a further status report as on 30.04.2019.

3. In pursuance of the above directions, a report has been filed vide email dated 21.06.2019 by the Ministry of Agriculture. The report mentions the Central Sector Scheme on 'Promotion of Agricultural Mechanization for *in-situ* management of crop residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' providing for subsidy for purchasing the requisite machinery. Subsidy to an individual is 50% of the cost and 80% to the cooperative societies. There is also a scheme for providing the machinery on hire basis. The report notes that there are adverse effects of crop residue burning not only on air quality but also on soil properties. The crop residue burning is a source for greenhouse gases. More serious problem was known in respect of *Basmati* paddy which is not harvested manually. The burning was to the extent of 16.9% in Haryana and 49.47% in Punjab. The farmers are preferring long duration varieties considering it to be more profitable while short duration varieties can provide a solution by making larger window of time available, without any monetary loss. Alternatives to paddy cultivation are available which can be adopted by providing for relevant incentives. Maize can be one

alternative crop which can be promoted. Preference has to be for *in-situ* management though option of *ex-situ* management is available by using the crop residue for bio-energy or other projects. Recommendations of the Expert Committee include providing CRM machines timely by 30.09.2019, so as to be available for the entire sowing period; IEC campaign being strengthening through various media during August to October; shorter duration paddy varieties being preferred; the ICAR institute and Departments of Agriculture being supported so that they can increase their outreach and hand hold farmers; in the area of crops diversification, horticulture, vegetables and cultivation of maize being encouraged. For this purpose, the use of maize in industrial applications, mainly for ethanol and other products may be encouraged.

4. During the hearing, we have drawn the attention of the learned counsel for the Ministry of Agriculture to the observations in para No. 16 of the order dated 12.11.2018 noting the suggestion to consider incentives and dis-incentives to encourage those who do not indulge in burning of the crop residue by recording an entry in the field reports, by giving some incentives or dis-incentives out of the same kitty of the subsidy. Such strategy may be in respect of individuals or in respect of area in question. Even though the report mentions that certain awards have been given, some financial incentives/disincentives need to be considered.
5. We may also point out that need to explore coordination with the ISRO for developing an App through BHUVAN ISRO's Geoportal to alert the village level officers or the local police where crop burning is noticed. The use of drones may be considered apart from satellite imagery to map the hot-spots in the same manner as is done in

respect of forest fires and strategies be drawn accordingly. Finally, the monitoring network is required to be effective and more vigilant. Though *Bhuvan*, which is a geoportal of the ISRO, is said to have been used at macro-level, its use at micro-level so as to generate SMS alert needs to be explored at the ground level. These suggestions need to be considered by the Ministry of Agriculture in coordination with the concerned States and thereafter, further monitored at the grass root level by the concerned Deputy Commissioners/Collectors.

6. We may also note a suggestion which has transpired during the hearing and has been put forward by Dr. S. Mukherjee, Registrar, Jobner Agriculture University, Jaipur that the crop residue has huge potential for the organic manure and decentralized composting units could be set up either in the concerned fields or common composting units at community level in a village or in a cluster of villages. At least one such pilot project needs to be considered in each State. This aspect may be further explored in the meeting of the Ministry of Agriculture with the concerned States within one month. We are informed that in the State of Rajasthan, this has been successfully tried by Sri Karan Narendra Agriculture University, Durgapura, Jaipur. Further, the gap analysis study may be undertaken in regard to the current situation, the challenges be identified and the necessary steps taken to mitigate the situation.
7. A further affidavit in the matter may be filed by the Ministry of Agriculture after coordination with the concerned States within one month by email at [judicial-ngva.gov.in](mailto:judicial-ngva.gov.in). The concerned States may also file their respective progress reports which may include the strategies and proposed action plan proposed to be employed to tackle the

problem in the current year by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) by 09.08.2019.

A copy of this order be sent by email to the Chief Secretaries of Punjab, Haryana and Uttar Pradesh.

List for further consideration on 13.08.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

July 05, 2019

Original Application No. 666/2018 and connected matters

AK

OFFICE OF THE JOINT DIRECTOR (AGRICULTURE) GOVT. OF NCT DELHI  
Development Department, 11<sup>th</sup> Floor, MSO Building, ITO, New Delhi-110002  
Tel: No.: 23714472, Tele fax No. 23713399, E-mail-jdagridelhi@gmail.com

No. F. 12(1)/AGMECH/JDA/2018-19/ 1246-1247

Dated: 8.8.2019

To,

The Joint Secretary (M&T)  
Ministry of Agriculture & Farmers Welfare,  
Deptt., of Agriculture, Co-operation & Farmers Welfare,  
(Mechanization & Technology Division)  
Govt. of India,  
Krishi Bhawan, New Delhi-11001.

**Sub:-** Submission of proposed Action Plan 2019-20 for seeking release of funds amounting to Rs. 4.52 Crores for implementation of the Central Sector Scheme "Promotion of Agricultural Mechanization for In-situ Management of Crop residue in NCT of Delhi".

Sir,

I am directed to forward herewith the proposed Annual Action Plan of the Central Sector Scheme "Promotion of Agricultural Mechanization for In-situ Management of Crop Residue in NCT of Delhi" for the current financial Year 2019-20.

It is, therefore, requested to kindly release Rs. 4.52 Crore for implementation of the scheme in NCT of Delhi during the current financial Year 2019-20.

Yours faithfully,

(A.P. Saini)

Joint Director (Agri.)

Encl.: As above.

No. F. 12(1)/AGMECH/JDA/2018-19/

Copy to:-

1. P.S. to Secy.-Cum-Commissioner (Dev.), 5/9, Under Hill Road, New Delhi-110054.

(A.P. Saini)

Joint Director (Agri.)

## PROPOSED ANNUAL ACTION PLAN-2019-20

NAME OF SCHEME: PROMOTION OF AGRICULTURAL MECHANIZATION FOR IN-SITU MANAGEMENT OF CROP RESIDUE IN THENCT OF DELHI

Name of State : Delhi  
Financial Year : 2019-20

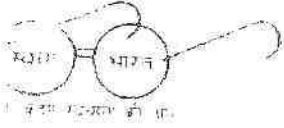
<b>(1) Information, Education and Communication for awareness on in-situ crop residue management</b>				
S.N	Component	Approved pattern of assistance	Estimated Cost (Rupees in Lacs)	Central Share (Rupees in Lacs)
<b>i. Demonstrations</b>				
1	Total no. of Demonstrations (ha)	Rs. 100 Demonstration @ Rs.6000/- per Demonstration	6.00	6.00
<b>i. Training</b>				
1	Total no. of courses to be conducted and No. of trainees to be trained under each course	100 Trainees @ Rs.6000/- 5 days training periods	6.00	6.00
iii	Advertisement and Publicity, awareness Camps, awards etc.	i). Awareness Camps @ Rs.10,000/- per events at Village Level. ii). Awareness Camps @ Rs.2.00 Lacs per events at Block Level. iii). Mela @ Rs.4.00 per events per actual as approved by the SLEC/ICAR	40.00	40.00
<b>Total Cost (C): Rs. 52,00,000/-</b>				
<b>(2). Custom Hiring Centre at District Level</b>				
Sr.No	Name of Distt.	No. of Custom Hiring Centre	Pattern of Assistance	Total Cost (Rupees in Lacs)
1.	Distt. South-West (Najafgarh)	07	80%	70.00
2.	Distt. North-West (Kanjhawala)	05	80%	50.00
3.	Distt. North (Alipur)	10	80%	100.00
<b>Total</b>		<b>22</b>		<b>2.20</b>
<b>3). The Following Agriculture Machinery are proposed to be distributed in the following Districts i.e. South-West, West, North-West, North, East &amp; North-East etc. as per the requirement of the beneficiaries /Farmers.</b>				
Sr.No.	Type of Agricultural Machinery	Maximum Permissible subsidy per Machine/ Equipment per beneficiary	Pattern of Assistance	Total Cost (Rupees in Lacs)
1.	Super Straw Management System (Super SMS) to be attached with Combine Harvester*	20 @ Rs. 70,000	50%	14.00
2.	Happy Seeder	20 @ Rs. 67,500	50%	13.50
3.	Paddy Straw Chopper/ Shredder/Mulcher	50 @ Rs. 1,25,000	50%	62.50
4.	Shrub master / cutter cum spreader	10 @ Rs. 25,000	50%	2.50
5.	Reversible M.B. Plough	60 @ Rs. 1,12,500	50%	67.50
6.	Rotary Slasher	10 @ Rs. 20,000	50%	2.00
7.	Zero Till drill	12 @ Rs. 25,000	50%	3.00
8.	Rotavator	30 @ Rs. 50,000	50%	15.00
			<b>Total</b>	<b>180.00</b>

The financial assistance will be limited to 50% of the cost of the machine or the maximum permissible subsidy per machine as indicated above, whichever is lower.

1. **Draft Action Plan :**
    - i). Demonstration Rs. 06.00 Lacs
    - ii). Training Rs. 06.00 Lakh
    - iii). Advertisement and Publicity, awareness Camps, awards Rs. 40.00 Lacs
    - iv). Machinery Rs. 4.00 Crores
- Total funds Rs. 4.52 Crore

13

Annexure-III  
(Colly.)



MADHUP VRAS IAS  
SECRETARY (M) COMMISSIONER (DEVT)



विकास विभाग,  
DEVELOPMENT DEPARTMENT  
राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार  
GOVERNMENT OF N.C.T. OF DELHI  
5/9, अण्डर हिल रोड, दिल्ली-110054  
5/9 Under Hill Road, Civil Lines, Delhi-110054  
Tel: 23941773, 23930783 Fax: 23957289  
E-mail: cdevelop@nic.in

D.O. No. F-16(15)/270/JDA/14 15/210

Dated 19-08-2012

**Sub: Prevention of Air Pollution caused by burning of Crop Residue by farmers in NCT of Delhi**

*Respected Sir,*

Development Department has issued advisories to the District Magistrates on 4 10 2017, 20 11 2017 and 12 4 2018 (copies enclosed) regarding measures to be taken by the District Magistrates for preventing air pollution caused by burning of crop residue by the farmers in NCT of Delhi.

NGT in his order dated 10 12 2015 in Vikrant Kumar Tongad Vs GNCT of Delhi (O A No 118/2013) ordered that -

" We direct the District Magistrate of all the Districts in these States (NCT of Delhi, Rajasthan, Punjab, Uttar Pradesh and Haryana) to constitute a special team to monitor and physically inspect the sites to ensure that there is no agriculture crop residue burning in their respective jurisdictions.

The District Magistrates shall further ensure from the Gram Panchayat that farmers are educated by holding special program of public hearing, circulating pamphlets and by practically demonstrating to the farmers the amount of pollution caused and consequential harm to public health, including that of their children from agricultural residue burning in open.

The District Magistrate, Secretary Environment, and Secretary of the respective Pollution Control Boards shall be personally responsible for implementation of these directions.

All the Distt Administrative Officers including District Magistrate, Superintendent of Police, Officers of the regional office of the Pollution Control Boards and the Environment Department of the districts including Corporations, Municipalities etc. would be responsible for carrying out these directions in their true spirit and substance, without default."

Subsequently, Ld NGT vide order dated 03 01 2018 with reference to the Execution application No 12 of 2016 (M A No 668 of 2017 and M.A. No 701 of 2017) in the O A No 118 of 2013 has directed

"that the State of Punjab, Haryana, Rajasthan, Uttar Pradesh and NCT of Delhi to identify the sites in each districts or group of districts catering to the other

district in their vicinity for collection and storage of agriculture residue. The State shall give the description of the sites identified with their area, capacity and the mode of its utilization at the site or the manner of utilization of such residue at such site or other places.

Copies of the orders dated 10.12.2015, 03.01.2018, 20.02.2018 and 20.03.2018 of the Tribunal may be referred through the official website of the NGT i.e. [www.greentribunal.gov.in](http://www.greentribunal.gov.in)

It is, therefore, requested that a monthly Action Taken Report on Crop Residue/Stubble Burning Incidents in various districts of Delhi is submitted by 7<sup>th</sup> of every month on a regular basis to Shri A. P. Saini, Joint Director(Agriculture), Development Department, Govt of NCT of Delhi, 11<sup>th</sup> Floor, MSO Building, I.P. Estate, New Delhi-110002 (Email - [jdagrindelhi@gmail.com](mailto:jdagrindelhi@gmail.com)) Mobile No 9654153129, Land line No 011-23714472 in the enclosed format

With warm regards,

Yours sincerely,

*Madhup Vyas*  
19/8/19

(Madhup Vyas)

Enclosed As above

Shri Rajeev Verma, IAS  
Secretary (Revenue) and  
Divisional Commissioner  
Govt. of NCT of Delhi,  
5, Sham Nath Marg, Delhi-110054

Copy to

No - 1339 - 1349

dt. 19/8/19

- 1 Sh Deepak Shinde, IAS, DM (North), Govt of NCT of Delhi
- 2 Sh Sandip Jacques, IAS, DM(Central), Govt of NCT of Delhi
- 3 Dr B M Mishra, IAS, DM(South), Govt of NCT of Delhi
- 4 Ms Harleen Kaur, IAS, DM(South-East), Govt of NCT of Delhi
- 5 Ms Tanvi Garg, IAS, DM(New Delhi), Govt of NCT of Delhi
- 6 Sh Rahul Singh, IAS, DM(South-West), Govt of NCT of Delhi
- 7 Sh Azimul Haque, IAS, DM(West), Govt of NCT of Delhi
- 8 Ms Shashi Kaushal, DANICS, DM(North-East), Govt of NCT of Delhi
- 9 Sh Deepak Shinde, IAS, DM(East), Govt of NCT of Delhi
- 10 Sh Kuldeep Pakad, IAS, DM(Shahdara), Govt of NCT of Delhi
- 11 Sh Satender Singh Dursawat, DM(North-West), Govt of NCT of Delhi

*Madhup Vyas*  
19/8/19

(Madhup Vyas)

Secretary-cum-Commissioner(Dev.)

MONTHLY REPORT FOR THE MONTH ENDING ..... 2019

S.No.	Name of District	No. & location of incidents of Crop Residue/Stubble Burning detected during the month	No. of Programmes/Pub. Hearings held for creating awareness about the effects of air pollution, and harm to public health caused by burning of Crop residue	Location and Status of the Site identified in each District for collection and storage of crop residue
1				
2				
3				
4				
5				
6				
7				
8				
9				
10				
11				

Name: \_\_\_\_\_

D. C. (HQ), Department of Revenue/  
DM, Department of Revenue

OFFICE OF THE SECRETARY-CUM-COMMISSIONER  
DEPARTMENT OF DEVELOPMENT  
GOVT OF NCT OF DELHI  
5/9 UNDER HILL ROAD, DELHI-110054  
Tel. No. 23941773, 23930783, 23957289 (Fax)  
Email – cdevelop@nic.in

F.10(1)/DTO/JDA/2017-18/162 - 174

Dated: 12/4/2018

To,

**District Magistrate**

Distt. Central, New Delhi, North, North-East, North-West,  
South, South-East, South-West, West, East & Shahdara.

**Sub: Advisory to prevent Air Pollution caused by burning of Crop Residue  
by farmers in NCT of Delhi during the harvest season of Wheat Crop.**

Sir/Madam,

This is in continuation to this department letter reference no. F.10(5)/DTO/JDA/2014-15/2005-15, dated: 20.11.2017 whereby an advisory was issued to prevent air pollution to caused by burning of crop residue by the farmers in NCT of Delhi.

You are aware that the Ambient Air Quality in the NCT of Delhi has been found to be unhealthy. The agriculture residue burning is also the cause of concern as it pollutes the air causing serious issues in relation to public health.

Your attention is hereby drawn with reference to the judgment of National Green Tribunal pronounced on dated: 10.12.2015, in Original Application no. 118/2013, in the matter of : Vikrant Kumar Tongad Vs. Environment Pollution (Prevention & Control) Authority & Others whereby the Tribunal has prohibited agricultural residue burning in any part of the NCT of Delhi, State of Rajasthan, Punjab, Uttar Pradesh and Haryana and has further ordered that:-

1. "We direct the District Magistrate of all the Districts in these States to constitute a special team to monitor and physically inspect the sites to

ensure that there is no agriculture crop residue burning in their respective jurisdictions”.

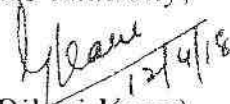
2. “The District Magistrates shall further ensure from the Gram Panchayat that farmers are educated by holding special program of public hearing, circulating pamphlets and by practically demonstrating to the farmers the amount of pollution caused and consequential harm to public health, including that of their children from agricultural residue burning in open.”
3. ...”The District Magistrate, Secretary Environment and Secretary of the respective Pollution Control Boards shall be personally responsible for implementation of these directions.”
4. “All the Dist. Administrative Officers including District Magistrate, Superintendent of Police, Officers of the regional office of the Pollution Control Boards and the Environment Department of the districts including Corporations, Municipalities etc would be responsible for carrying out these directions in their true spirit and substance, without default.
5. Subsequently, Ld. NGT as per order dated 03.01.2018 with reference to the Execution application no. 12 of 2016 (M.A.No.668 of 2017 & M.A. No. 701 of 2017) in the OA No. 118 of 2013 has directed “that the State of Punjab, Haryana, Rajasthan, Uttar Pradesh and NCT of Delhi to identify the sites in each districts or group of districts catering to the other district in their vicinity for collection and storage of agriculture residue. The State shall give the description of the sites identified with their area, capacity and the mode of its utilization at the site or the manner of utilization of such residue at such site or other places”.

In view of the above, District Magistrate of above mentioned districts are hereby directed to comply the directions of the Ld. National Green Tribunal in

the area under their jurisdiction. The copy of the judgment dated 10.12.2015 vis-a-vis order dated 03/01/2018, 20/02/2018 and 20/03/2018 of the Tribunal may be referred for compliance through the official website of the Tribunal [www.greentribunal.gov.in](http://www.greentribunal.gov.in).

Furthermore, you are requested to submit the monthly Action Taken Report on Crop Residue/Stubble Burning Incidents of your district, if any, on or before 15<sup>th</sup> of every month on regular basis to Shri. A.P. Sani, Joint Director (Agriculture), Dev.Deptt., Govt. of NCT of Delhi, 11<sup>th</sup> Floor, MSO Building, I.P. Estate, New Delhi-110002. (Email:- [jdagridelhi@gmail.com](mailto:jdagridelhi@gmail.com)), Mobile No. 9654153129, Land line No. 011-23714472

Yours faithfully,

  
(Dr. Dilraj Kaur)


Secretary-cum-Commissioner (Dev.)  
Govt. of NCT of Delhi

F.10 (1)/DTO/JDA/2017-18/

Dated: / /2018

Copy for information and further necessary action:-

1. The Secretary (Revenue) and Divisional Commissioner, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi-110054.
2. The Secretary (Environment), Deptt. of Environment & Forests, GNCTD, 6<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi-110002.

  
(Dr. Dilraj Kaur)

Secretary-cum-Commissioner (Dev.)  
Govt. of NCT of Delhi

**OFFICE OF THE DEVELOPMENT COMMISSIONER: GOVT. OF DELHI**  
**Development Deptt.: 5/9, Under Hill Road, Delhi-110054**

No.F.10(5)/DTO/JDA/2014-15/1438-147 2015

Date. 17/11/17

o.

**The District Magistrate,**

District North, North-West, South, South-West, West and New Delhi,  
 Govt. of NCT of Delhi  
 New Delhi/ Delhi.

**Sub:- Advisory to prevent Air Pollution caused by burning of crops residue by farmers in Delhi in the month of October/November, 2017.**

r/Madam,

This is with reference to earlier letter of even no. No.F.10(5)/DTO/JDA/2014-15/1438-147 dated 04/10/2017, on the subject cited above, vide which an advisory was issued that Air pollution is one of the major man made environment risk, detrimental to the health of General public. Over the past couple of years, there have been episodic incidents of air quality dipping to severe levels across Delhi/NCR. The farm burning, specific to the Paddy cultivation cycle in the rural regions of North and North Western states has been identified as a major source of air pollution. It is estimated that 39 million tons of paddy straw is burnt in the State of Punjab, Haryana and UP, which affect Environment in Delhi and NCR. Subsequently, Chief Secretary, Delhi, Secretary (Environment) GNCTD and Senior Officers of Environment Department and Development Department attended a video conference convened by NITI Aayog, Govt. of India on the subject mentioned above on 15/09/2017.

Though no specific incident of Paddy straw/ stubble burning has been reported so far in NCT of Delhi, yet it is to be ensured that no such incident take place in the area under jurisdiction of your district keeping in view the present environmental challenges.

**This may be given Top Priority.**

Yours faithfully,

  
17.11.2017

**(MANISHA SAXENA)**

Secretary-Cum-Commissioner (Dev.)

**Copy for kind information:-**

1 SD to the Chief Secretary, Govt. of NCT of Delhi.

1 to Development Commissioner, GNCTD.

1 to Secretary (Environment), GNCTD.

1 Director (Agri.), GNCTD.

**GOVT. OF NCT OF DELHI**  
**OFFICE OF THE DEVELOPMENT COMMISSIONER: GOVT. OF DELHI**  
**Development Deptt.: 5/9, Under Hill Road, Delhi-110054**

No.F.10(5)/DTO/JDA/2014-15/ 1438-1447

Date: 04/10/2017

To  
 The District Magistrate,  
 District North, North-West, South, South-West, West and New Delhi,  
 Govt. of NCT of Delhi  
 New Delhi/ Delhi

**Sub:- Advisory to prevent Air Pollution caused by burning of crops residue by farmers in Delhi in the month of October/November, 2017.**

Sir/Madam,

A meeting was held on 13/09/2017 which was convened by the Chief Executive Officer, NITI Aayog, Govt. of India. In the said meeting, it was stressed upon by the Chair that Air Pollution is one of the major man made environment risk, to the health of general public. Over the past couple of years, there have been episodic incidents of air quality dipping to severe levels across Delhi/NCR. The farm burning, specific to the Paddy cultivation cycle in the rural regions of North and North western states has been identified as a major source of air pollution. It is estimated that 39 million tons of paddy straw is burnt in the State of Punjab, Haryana, UP and Rajasthan, which affect environment in Delhi and NCR. Subsequently, Chief Secretary, Delhi, Secretary (Environment), GNCTD and Senior Officers of Environment Deptt and Development Deptt attended a video conference convened by NITI Aayog, Govt. of India on the subject mentioned above on 15/09/2017.

Though no specific incident of Paddy straw/stubble burning has been reported in NCT of Delhi, it is advised to issue an Advisory to the Farmers/Public of your district not to burn Paddy straw/Stubble in the month of October, November, 2017 as preventive measure to safeguard environment.

This may be given Top Priority.

Yours faithfully,



04.10.17

(KULANAND JOSHI)

Spl. Development Commissioner

Copy for kind information:-



1. OSD to the Chief Secretary, Govt. of NCT of Delhi.
2. PS to Development Commissioner, GNCTD
3. PS to Secretary (Environment), GNCTD
4. Director(Agriculture), GNCTD.